



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

वेबसाइट : www.rbi.org.in/hindi

Website : www.rbi.org.in

ई-मेल/email : helpdoc@rbi.org.in



संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

August 29, 2024

**RBI imposes monetary penalty on Mahoba Urban Co-operative Bank Ltd.,
Mahoba, Uttar Pradesh**

The Reserve Bank of India (RBI) has, by an order dated August 23, 2024, imposed a monetary penalty of ₹8.00 lakh (Rupees Eight lakh Only) on the Mahoba Urban Co-operative Bank Ltd., Mahoba, Uttar Pradesh (the bank) for contravention of the provisions of section 26A(2) read with section 56 of the Banking Regulation Act, 1949 (BR Act), non-compliance with directions issued by RBI on 'Income Recognition, Asset Classification, Provisioning and Other Related Matters – UCBs' and 'Exposure Norms and Statutory / Other Restrictions – UCBs'. This penalty has been imposed in exercise of powers vested in RBI, conferred under the provisions of section 47A(1)(c) read with sections 46(4)(i) and 56 of the BR Act.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2023. Based on supervisory findings of non-compliance with statutory provisions / RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said provisions / directions.

After considering the bank's reply to the notice and oral submissions made by it during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty: The bank had (i) not transferred the eligible amounts to the Depositor Education and Awareness Fund within the prescribed period, (ii) not classified certain loan accounts as non-performing assets (NPAs) and (iii) breached prudential single borrower exposure limit.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.